## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.314/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to offset the financial/ commercial impact of the 'Change in Law' event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.01.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited.

Date of Hearing : **10.11.2023** 

- Coram : Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : Netra Wind Private Limited (NWPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Ms. Mazag Andrabi, Advocate, NWPL Shri Aditya Singh, Advocate, HPPC Ms. Anushree Bardhan, Advocate, SECI Shri Aneesh Bajaj, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI

## Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that keeping in view that the Respondent, SECI is likely to communicate/confirm the commissioning date of the Petitioner's Project very shortly, the Petitioner may be permitted to file its rejoinder(s) in the matter thereafter. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder(s) within three weeks.

2. The Petition will be listed for hearing on **24.1.2024.** 

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)